

BAIL APPLICATION NO.446/21.
STATE VS GURMUKH SINGH.
FIR NO.31/21.
PS – MUKHERJEE NAGAR.
U/S – 186/353/332/188/269/34 IPC.

12.02.2021

This application for grant of regular bail being moved on behalf of applicant/accused is placed before me being the Roster Judge of District (North), Rohini Courts, Delhi.

Due to spreading of Corona Virus (COVID-19), the hearing of the present matter has been conducted through Video Conferencing using CISCO WEBEX Meeting App after taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge (North), Rohini Courts, Delhi.

Present: Shri V.K. Negi, Id. Addl. PP for State through VC.
Shri Ramesh Gupta (Ld. Sr. Adv) alongwith Shri Rakesh Chahar, Sh. Kapil Madan and Sh. Gurmukh Arora, Id. counsels for applicant/accused through VC.
IO SI Rupesh Raj in person through VC.
Reply to the application has been filed by the IO through email.

This is an application u/s.439 Cr.P.C. for grant of regular bail being moved on behalf of the applicant/accused Gurmukh Singh.

It is submitted by Id. counsel for the applicant/accused that the applicant/accused has been falsely implicated in this case. It is further submitted that applicant/accused is an Ex. Serviceman and old aged person, who is suffering from various old age ailments. It is further submitted that nothing incriminating has been recovered from the

applicant/accused. It is further submitted that investigation in the present case has already been completed. It is further submitted that no fruitful purpose will be served by keeping the applicant/accused behind the bars. It is further submitted all offences alleged against the applicant/accused are punishable upto three years. Prayer has been made that applicant/accused may be released on regular bail.

On the other hand, Id. Addl. PP for the State has strongly opposed the application on the ground that the allegations against the applicant/accused are serious and grave in nature. It is further submitted that applicant/accused is not the resident of Delhi. It is further submitted that the said Kisan Andolan is still going and if applicant/accused is released he would create law and order situation as the applicant/accused has raised the slogan on 28.01.2021 at dharna sthal at Burari, Delhi and applicant/accused told that he has to rush to Lal Quila. It is further submitted that the earlier bail application of applicant/accused was dismissed on 09.02.2021 by Id. ACMM, North, Rohini. Prayer has been made that the regular bail application of the applicant/accused may be dismissed.

Having considered the submissions made by Id. counsels for applicant/accused and Id. Addl. PP for the State. In the present case, the applicant/accused is in JC since 29.01.2021 and he is aged about 80 years. Nothing has to be recovered from the applicant/accused. The

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applicant/accused is not previously involved in any other case. Considering the totality of the facts and circumstances of the case, the regular bail application of the applicant/accused is allowed.

Applicant/accused is admitted to bail on his furnishing personal bond in the sum of Rs.20,000/- with one surety of the like amount to the satisfaction of the Id. MM/Link MM/Duty MM subject to the condition that he will cooperate in the trial. He will not tamper with the record. He will not flee from justice.

Accordingly, bail application stands disposed of.

JAGDISH
KUMAR

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by JAGDISH
KUMAR
Date: 2021.02.12
01:09:29 +0000

(JAGDISH KUMAR)

ROSTER JUDGE

ASJ: Special FTC (North)

Rohini Courts: Delhi/12.02.2021